RAJYA SABHA

ay, the 30/// April, 1985/Vaisakka 10, 1907 {Saka)

The House met at eleven of the clock, Mr, Chairman in [he Chair.

ORAL ANSWERS TO QUESTIONS Inter-State racket of Hashish smugglers

*2I. SHRI ADINARAYANA REDDY: Will the Minister of FINANCE ba pleased to state.-

(a) whether it is a fact that Inter-State I of smuggling in high quality hashish: has been unearthed by Government; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) Report received from Government of Jammu and Kashmir indicates that during the period 19-2-1985 to 18-3-1985, a total quantity of 64.400 kgs. of hashish and of opium was seized and thirteen person_s .(including three women) of different States were arrested by the State Police.

SHRI ADINARAYANA REDDY: Sir, in view, of the serious nature of the drug menace in the country which, in the long run, affects the entire health of the nation and has the effect of dehumanisation of the youth and the country itself, will ihe Government take the' necessary steps to fight the evil on a warfooting and eradi-- menace?

SHH[JANARDHAN POOJARI: Sir, we have already taken the steps. The steps taken are that the customs and the border security force keep a strict vigil on all our borders, sea ports and airports to check she smuggling of narcotic drugs into our country; various enforcement agencies of the State and the Central Government always alert t_0 check the flow of **narcotic** drugs into India; alert notices are 223 RS—1

issued to all concerned enforcement agen cies regarding the likely or suspected move ment of narcotic drug's arriving into or through India; effective co-ordination is maintained between various enforcement agencies for suppressing the illicit traffic jn drugs in India. Sir, there are so many other steps also which have been taken. Not only that,' we are contemplating taking some more steps and that includes a better and more purposeful co-ordination among the enforcement agencies, greater vigilance On airport ports, additional mea-

lection at entry and exit points vulnerable to drag smuggling, detention under COFEPOSA wherever justified. These are some of the steps which have been taken.

SHRI ADINARAYANA REDDY: Sir, this drug not only affects the physical health of the youth and other people who are addicted to it but it affects them mentally also. Will the Government take

to start de-addiction process centres, which according ro physicians and psychiatrists are possible, and save those, who are addicted to it.

MR. CHAIRMAN: Is it a part of the Finance Ministry's function' Yes, Mr. Kadharsh'a.

SHRI M. KADHARSHA; Sir, I would like to" know whether it is a fact that the United Nations Narcotics Control Board at Vienna has indicted the Government of India for its lapses and inefficiency in handling the diug trafficking. Sir, the golden triangle consisting of Thailand, Burma .'.aos has changed to tile golden crescent of Pakistan, Afghanistan and Iran and India has become the take off station for drug smuggling. There is close co-ordination between the Government of Singapore and Malaysia where stringent punishment is given for those who possess drugs. Hang, ing is the severe punishment given in Singapore and Malaysia. So, now the scenario has changed from the golden rriangle to the golden crescent. Sir, I would like to know from the hon. Minister whether he contemplates providing stringent punishment and enactment of severe laws in India to curb this menace.

SHRI JANARDHAN POOJARI. Sir, I want to tell the hon. Member that it is not correct to say that India is not in a position to control the trafficking in these drug substances. On the contrary, India is the only country which has been .permitted to produce opium for export. This is the only country. So far as the steps that are to be taken including 'he laws, it is tinder. the consideration of tli; Government to enact a comprehensive legislation to- so into the entire gamut including punishment etc. to control the menace and the ev Is of these drugs.

Oral Answers

SHRI DINKARRAO **GOVINDRAO** PATIL; Sir,, sumuggling is a monster which is rah ing and demoralising our society and is paving the way to mafia raj. It has ruined our economy. According to highly-. placed officials of the Reserve Bank of India, the estimated value by way of smuggling is to the tun_o of Rs. 60,000 crores, and among the 19 countries in the world. India ranks the highest. So, the smugglers are controlling thousands of crores of rupees and are adding everyday crores of rupees to black money. The total amount of smuggled goods in mdia is believed to be nearabout Rs."5500 to 6000 crores. I would like to know how far the Government is able to control these contraband goods and what is the value of such illegal goods and what amount of smuggled goods is converted into blacli money by smugglers.

SHRI JANARDHAN POOJARI: Because of intensive drive against smugglers, the hon. Members will be glad to know that we have seized smuggled goods worth about Rs. 45.01 crores in the first 3 months of 1985 against such goods worth Rs. 28.39 crores during the corresponding quarter of 1984. It will be a futile attempt on my part to quantify the amount of black money that is in circulation and even if i say that this much is the amount of black money, it will be said '.hat my statement is not correct.

श्री ग्रस्विनी कुमार: माननीय वित्त राज्य मंत्री जी ने जो उत्तर दिया है वह बहुत बुडिमानी से दिया है । 19-2-85

to Questions

से 18-3-85 तक एक महीने का एक प्रान्त से समगलिंग के फीगर्स दे कर यह बताने का प्रयास किया है कि यह ज्यादा नहीं है । लेकिन अगर इस का 12 महीने का एवरेज निकाला जाये तो लगभग एक टन हंशिस और अफीम देश में आ रहा है। ग्राज कल ग्राप ने बहत दिनों से समाचार प्रतों में पढा होगा कि दिल्ली के विश्व-विद्यालय के अंदर सर्वेक्षण कर के देखा गया है कि लगभग 50 प्रतिशत छाव ऐसे हैं कि जो डूग के एडिक्ट होते जा रहे हैं। ऐसा सर्वेक्षण अखवारों में आया है और इस में कितनी सत्यता है इस को सतकार ही जान सकती है । मैं सरकार से यह जानना चाहता हं कि यह मिलेस जो बढ रहा है इग्स के रूप में. और जैसा कि मेरे मित ने अभी कहा कि यह गोल्डन किसेंट है और उसके लिए हिन्दस्तान इस माल को विदेशों को सप्लाई करने का एक सब से बडा केन्द्र हो रहा है तो इस सब को रोकने के लिए जो चीजें हो रही हैं ग्रीर जैसा कि मंती जी ने ग्रभी कहा कि हम ने यह बढ़ा दिया वह बढ़ा दिया और हम ने पिछले साल इतना पकडा है और इस साल इतना पकडा है. तो यह सब तो आइसवर्ग के ऊपर का ही हिस्सा है. लेकिन यह मिनेस बढ़ रहा है और इस को रोकने के लिए मंत्री जी अपनी मौलिक नीति में परिवर्तन करने के लिए कोइ बात सोच रहे हैं या नहीं, यह मैं जानना चाहता हं। -

SHRI JANARDHAN POOJARI; it is not correct to say-1 am answering the fast part of the Question of the hon. Member-that smuggling has increased. On the contrary because of the detection and drive against smugglers, we ore in a position to seize more goods, and because of the action taken by the Custom officials, it is our duty to compliment and congratulate the officials who have come up in a big way. The hon. Members may be well aware. that we have increased "the incentive or the reward, in their cases.; earlier it was 10 p6r cent and now it is . 20 per cent. We agree that it is a menace *and* that is why, the methaquolane that causes menace, was banned in 1984. Hon, Members may kindly take into consideration the fact that so far as the Central legislation is concerned, it is for opium and its byproducts. So far as charas, hashish,

bhang and ganja are concerned, it i_s a Stjite subject. It is in the concurrent list. States are taking care of this and that is why, we are going to come up with ai comprehensive legislation. This is under consideration,

SHRI M. M. JACOB: The hon Minister -aid that cases of narcotic drug smuggling are being detected very weli. He has said that the number of eases of detection has increased in the country. This is a good sign_< But Sir, due to the strong sures adopted and • punishment given in the neighbouring countries like Afghanis-Thailan^{^ an}d Pakistan, the trade in narcotic drugs in these countries has hatu. rally shifted to India is per reports of various sources. This is one of the reasons why more and more cases are being- deteel-1 India. But my question is not about detection This is in regard to the second part. Smuggling operations are increasing in this country and the problem of illicit drugs has become a menace to the nation. This is eating into the vitality of the youth and the youth are becoming addicts. Under these circumstances, will the hon. Finance Minister recommend to the Minister of Taw. to make the punishment adequate under the Indian Penal Code'? The punishment should be made deterrent. This is the only way we can tackle the problem. No,w, t"he punishment is very very negligible for. the drug offences and for the smugglers of narcotic drugs. All offences are bailable and the persons who are caught are being bailed out immediately. The punishment, as I said, is very negligible, may r.e imprisonment for one year. This is only a token -tent.

MR. CHAIRMAN: You have exceeded two minutes. Hon Minister please

SHRI VISHWANATH PRATAP SINGH: Sir, my colleague has answered in detail about this. But I would like to dispel one impression which seems to have arisen on this question. It is not as if because of the strong measures and harshi punishment in the adjoining countries, smuggling *has gone down in those countries and it has increased in India. In fact, even interantional studies have shown that India is not the main generator of these narcotic drags, these illicit drugs etc. but it is only a transit point. In fact,-there is more generation in the East, Near-East and South-East and South-East countries. Our problem is, what is today only a transit point should not become the centr_e of activity. That is why, this is of great concern to us. This is one point i wanted to clarify, that India is not the main generator of these things, but it is only a transit point. We are aware of it. About legislation, I would like to assure the House that we ar_e going into it and by the next Session we will bring comprehensive legislation to deal with all these things.

to Questions

श्री जगदम्बी प्रसाद यादव : मैं मंत्री जी का मुकगुजार हं कि उन्होंने इस सदन को साखासन दिया है कि एक बच्छा कानन इसके लिये वे लायेंगे । लेकिन मैं मंत्री जी का ध्यान इस के तीन पक्षों की ग्रोर ले जाना चाहता हूं। एक तो हशिश ग्रपने यवक और विद्यार्थी समाज में और यहां तक कि लडकियों में भी जौर-दार ढंग से व्यवहार में ग्राने लगी है। दूसरा पक्ष है कि ऐज ए मेडिसिन, दवा के रूप में यह काम में आती है झौर एडिवणन के रूप में इस का व्यवहार होता है। ग्रौर तीसरा पक्ष है स्मगलिग के लिए अपना देश एक ट्रांजिट सेंटर है । तो ट्रांजिट के लिए आप ने एक बात कही कि इस को स्नाप सोर्स नहीं बनने देंगे और उस के लिए म्राप कानून बनायेंगे । लेकिन जब तक यह युवकों द्वारा इस्तेमाल में बा रही है, कालेजों और विश्वविद्यालयों में दवा के रूप में जो इस का इस्तेमाल होता है उस के लिए आप किस प्रकार का निदान करना चाहते हैं ताकि देश और समाज को इस से बचाया जा सके जिस से हमारे यवको को नुकसान न हो, तो इस को रोकने के लिए ग्राप क्या करना चाहते

श्वी विश्वनाथ प्रताप सिंह : मान्यवर, एक चीज हम लोगों के ध्यान में आयी थी कि विद्यार्थियों के बीच में मेन्ड्रेक्स का इस्तेमाल हो रहा है तो उस के आयात और उत्पादन दोनों पर प्रतिबंग्ध लगा दिया गया है । हम लोगों का ग्रनुभव रहा है कि उसमें कमी हुई है । लेकिन इस विषय पर सोगल वैर्फेयर विभाग ध्यान दे रहा है और हम लोग गारंटे में उसके लिए जो मोलप्रयास होगा, उसके लिए कदम उठायेंगे।

Oral Answers

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SHRI SHANKARRAO NARAYANRAO DESHMUKH: Will the Hon. Minister give the names of persons who are detected in the smuggling, particularly from which part of the country do they come?

SHRI JANARDHAN POOJARI; Sir, so far as 'his case is concerned, on ' 19-2-1985 the quantity seized was 18.5 One woman courier has been arrested. Seven legs, of charas and 700 gms of opium were seized from one Shri Krishart Lal and Shri Rajinder Pal residents of Jammu. Both" were arrested:" On 1-3-1985, 8kgs. were seized. One Shri DwarVanath of Rajouri along with Shri Madanlal, Kashmir. lal and Laslj Rai, was arrested. On 1-3-1985, the same day, 900 gms. have been seized and two lady couriers from Surat have been arrested. On 18-3-1985, 30 Jcgs. have been seized. One Shri Satvi," Singhj and the other Shri Dhoop Singh of Har-vana were arrested. Some more particulars are there. If the hon. Member wants, he can write to me and I will furnish the names and other particulars to him.

Accidents in the Bhilai Steel Plart

◆22. SHR'I SURESH PACHOURI: Will the Minister of STEEL, MINES AND COAL be3 pleased to state:

(a) what was the number of fatal accidents in the Bhilai Steel Plant during the year 1983-84; and

(b) whether any Committee has been set up to suggest ways and mean? to prevent accidents in the steel plants and if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) During 1984, twelve employees of. SAIL met with fatal accidents at Bhilai Steel Plant.

(b) There ar_e Bipartite Committees consisting of representatives of management

and workers at apex and shop-floor level* to monitor the safety system. These com-mitfees are assigned the following respon-sibilities:—

(i) ensuring effective implementation of safety and health policy of the company;

(ii) ensuring implementation and compliance of the statutory provisions on safety and health;

(iii) to oversee and monitor the training and education on safety and health; and ,

(iv) to advise the managements at the unit level on issues concerning the health and safety of employees.

These functions also include various steps required to be taken to prevent accidents.

SHRI SURESH PACHOURI; I would like to know from the. Minister whether i_n such oases where the accident has occurred, due compensation is paid and on-the-spot enquiry is held to ascertain the causes of the injury or death and responsibility fixed on the erring persons. If so, how many persons have so far been penalised on this account? I would also like to know from the Minister whether any study has been carired out by the Government to know as to the safety measures Silken to prevent such accidents in the plants in foreign countries like Japan and USA where the capacity of production of steel s more anj accident rate is ^{ress}-

SHRI K. NATWAR SINGH: Sir, I would be happy if the occasion far putting • such a question did not arise at all. but unfortunately accidents do take place and we have evolved a machinery by \ a resular- check is kept jn the safety and health regulations, in accordance with the safety and health policy of the company which is approved by the Board of Directors. We have a safety engineering department. There is an apex committee ;nd there are 37 shop floor committees which take immediate action. One is preventive action and for this there is a special committee appointed which goes into the accidents detected.